

**BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

M.A. No.10/2025

In

OA No.343/2024

IN THE MATTER OF

MAHENDRA KUMAR ARORACOMPLAINANT

VERSUS

STATE OF PUNJAB & ORSRESPONDENTS

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RESPONDENT NO.5

THROUGH

**SHUBHAM GAWANDE**

Counsel for the Respondent No.5

JC42, Malviya Nagar, Khirki Extension, New Delhi

Place: New Delhi

Mobile No. 9654093025

Dated: 23.09.2025

Email: -shubhamgawande92@gmail.com

1

**BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

M.A. No.10/2025

In

OA No.343/2024

IN THE MATTER OF

MAHENDRA KUMAR ARORACOMPLAINANT

VERSUS

STATE OF PUNJAB & ORSRESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO.5 (THE BRITISH
CO-ED HIGH SCHOOL, PATIALA).**

MOST RESPECTFULLY SHOWETH:

1. That the above-noted Application is pending before this Hon'ble Tribunal and fixed for hearing on 25.09.2025.
2. That the Respondent No. 5 is one of the most prominent Schools in Patiala, which was started in the year 2004. The respondent no.5 provides a well-rounded education built on a foundation of Academics, Creative Arts, Sports, Adventure Camps, and Community Service, which includes various activities like awareness campaigns, tree plantation, and community outreach programs, to name a few. Students gain international exposure through trips abroad, YFU, AFS, the International School Award,

and the School Enterprise Challenge. Nationally, students participate in treks and tours, IAYP, MUNs, Debates, NCC and NSS, Sports, and Performing Arts. The Respondent No. 5 takes responsibility for preparing young people to navigate the world as confident, caring, and responsible citizens. The academic standards are very high, and our students always excel in the ISC and ICSE Examinations. Every year, students have been toppers at the District, State, and National levels. As an Institution, the School is deeply committed to maintaining its reputation and ensuring the highest standard of integrity. School has created upstanding citizen who makes positive contributions to the development of India.

3. That the Respondent No. 5 had received a letter dated 2.9.2024 and learned that one Mahinder Kumar Arora had leveled allegations without any evidence against the respondent no. 5 regarding the cutting of 250 trees and caused damage to the Environment. The allegations leveled by the complainant are false and baseless. The detailed reply to the allegations leveled by the complainant is mentioned below:

Brief Facts of the case

- a. That the respondent no.5 has received a notice from the National Green Tribunal, Principal Bench, New Delhi. The Complainant

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in the above-mentioned case has leveled allegations against the School regarding the cutting of 250 trees and caused damaged to the Environment, which was earlier clear by the Committee Report dated 16.09.2024 in there observation that there is only an issue of 28 trees were found missing on above mentioned site in Sanour Distributory out of which only 11 dead and dry trees were departmentally felled.

- b. That the Respondent No.5 had already obtained a No Objection Certificate from the concerned authorities. The Respondent No. 5 would like to clarify the position regarding the construction of our School. Respondent no. 5 has obtained the necessary permissions from the Punjab Mandi Board and secured a change of land use (CLU) Certificate from the Concerned Authorities for the establishment of our institution, because previously the land was used for agricultural purposes by the farmer. The Respondent No. 5 has also taken NOC from the Punjab Mandi Board to open the main gates of the School towards the road. Copy of the NOC bearing No.6099 dated 22.03.2022 is attached herewith as **Annexure P-1** .
- c. Earlier, the respondent no. 5 has no knowledge that there was any land of the forest department. It has come to our knowledge that the land adjoining the link road near our School belongs to

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forest land. Previously, the respondent no. 5 had taken the NOC from the Punjab Mandi Board in good faith, if the land belonged to the Mandi Board. Thereafter, the respondent no. 5 immediately applied for NOCs from the forest department, regarding the school entrance/gate. A copy of the NOCs applied to the Forest Department on a multiple occasion dated 19.06.2023, 24.01.2024, 29.09.2024 and 25.08.2025 is attached herewith as **Annexure P-2(Colly)**

- d. That the complainant made the Allegations of Encroachment against the respondent. 5s. The respondent no. 5 clarified that our school's boundary is clearly defined and ends at Point-B on the site plan, which we submitted. There had been no encroachment into the forest area, and we are committed to upholding environmental regulations. Even, the School has left eight feet, its own land outside the School Premises/Boundary for parking. The complainant leveled false a/legations regarding encroachment. Moreover, a site plan and satellite photographs showing the actual position are attached herewith as **Annexure P-3**.
- e. That the allegations regarding cutting or felling any trees mentioned in the complaint are baseless, not substantiated by the actual position on the ground. The Respondent No.5 has never cut or felled any trees as alleged in the complaint. Respondent No. 5 clarifies that no activity of cutting or felling of trees has

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taken place on our premises or outside the premises. Our school has implemented various initiatives aimed at promoting environmental awareness, including a tree planting drive and educational programs on conservation. The Building of the School is segregated/separated by Cana/and an interlocking tile. road shown in the site plan. So, the School has no concern with the land of the forest department adjoining the (interlocking tiles)/road. That one Private Colonizer has developed a Private Colony at Point-A, duly shown in the Site Plan, under the name of "R.S. Enclave". Moreover, the above-mentioned Colonizer has also constructed an interlocking tiles road with the help of Nagar Council, Sanaur, which is clearly established from photographs taken on the inauguration. Copy of the Photographs showing the Board of 'R.S. enclave' is attached herewith as **Annexure P-4**. Moreover, the above-mentioned Private Colonizer has also affixed four pillars in front of the road to stop the General Public from the use of this road. The Private Colonizer has constructed the road to approach his Colony, "R.S. Enclave duly shown in the Site Plan as well as in the photographs. The School is neither the beneficiary of the above-mentioned road nor has any concern/contribution in the construction of the road. So the question of cutting any trees or encroaching on any area of forest land by the School does not arise. For more clarity of the facts, the deponent has attached a site plan, in which the Building of the School is duly shown at Point- A in the site plan and the boundary wall of the school at Point B of the site plan. Then,

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there is a Green Zone/Green Area duly shown at Point-C in the site plan. The road leads towards the Village Jaurian Sadkan from the main road, duly shown at Point-O in the site plan. Then, there is a Green Zone/Green Area duly shown at Point- E in the site plan. Then, a Canal duly shown in Blue Colour at Point-F segregated/divided the area of the School from the land of the forest department. Then there is a road constructed by one Private Colonizer, duly shown in Yellow Colour at Point-G. All the above facts are also corroborated by photographs already attached above. So, the respondent no. 5 has no concern with the land of the forest department and has no reason to cut any such trees. In fact, the land of the forest department is far away from the boundary wall of the School. The Road was already mentioned as per the Revenue Record which the Respondent no. 5 used for the acces to main road. The Copy of the revenue record/jamabandi is attached as **Annexure-5**.

- f. That the complainant, with malafide intention, has not mentioned any date, month, or year, when the School allegedly cut the trees or allegedly encroached on any area of forest land.
- g. That our School also organizes many plantation drives. Copy of the photographs regarding our past and ongoing projects aimed at increasing green cover
- h. That there is a reason behind making such a false complaint, that

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individuals who were unsuccessful in securing admission for their children, despite their political connections, have initiated these baseless complaints themselves or through some third person. Moreover, the School has inquired about the complainant after receiving this complaint and has come to know that the complainant is used to filing false and frivolous applications against various persons and institutions just to extract money. The complainant is a habitual litigant. The Respondent No. 5 categorically denies these allegations, which the School believes have been made just to extract money and lower the reputation of the School. The school reserves its right to initiate legal proceedings against the complainant for making false and frivolous complaints

- i. That the joint committee consisting technical officer, Chandigarh, Addl. Deputy Commissioner, Patiala, and the conservator of Forest South Circle, Patiala (details mentioned report attached copy) have also found that the school is not involved in any type of cutting or felling tree activities. In fact, it is reported by the Division office that the loss of trees and land breaking on the right side of the forest strip took place around November 2021, when the colonizer damaged the Forest strip adjacent to Nagar Council Road, for the approach to his residential colony. So, the complainant, with malafide intention, levelled false and frivolous allegations against the school and tried to defame the school authorities in the eyes of society.

Even, the School has initiated legal proceedings of defamation against the complainant in the Hon'ble Court of competent jurisdiction at Patiala.

- j. That the complainant has leveled false allegations against the respondent no.5, which is clearly established from the facts that the complainant neither appeared in person before this Hon'ble Tribunal nor has appeared at the time of inquiry/investigation. Moreover, the complainant did not even produce any evidence to support his allegations. So, the respondent no.5 also reserves his right to take legal action against the complainant for leveling false and baseless allegations against the School with malafide intention to lower its reputation.

- k. That respondent no. 5 had already applied for the necessary permissions to the Ministry of Environment, Forest, and Climate. The Respondent No. 5 was not aware of any alleged forest strip adjacent to the School land. In fact, the School has left 8 ft., its own land outside the School Premises/boundary for parking. Also, the respondent applied a number of times for the following permission, but the ministry never gave any positive response.

It is therefore prayed that the complaint moved by the complainant against the British Co-Ed High School in the Hon'ble National Green Tribunal is based upon false and frivolous facts, and the same is liable to be dismissed with heavy cost. In fact, the legal proceedings are

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liable to be initiated against the complainant for providing wrong and false information.

THROUGH

RESPONDENT NO.5



SHUBHAM GAWANDE

Counsel for the Respondent No.5

JC42, Malviya Nagar, Khirki Extension, New Delhi

Place: New Delhi

Mobile No. 9654093025

Dated: 23.09.2025

Email: -shubhamgawande92@gmail.com

BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Misc Application in Disposed of Case No. 10/2025

In

Original Application No. 343/2024

IN THE MATTER OF:

Mahendra Kumar Arora

... Applicant

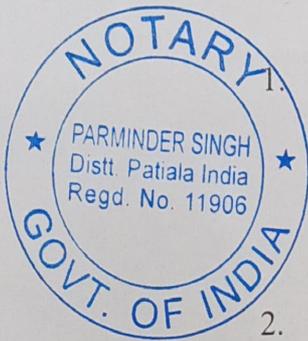
Versus

State of Punjab & Ors

... Respondents

AFFIDAVIT

I, STEFAN KAMBOJ, Designation DIRECTOR aged about years, 44 S/o TEJINDER SINGH KAMBOJ, R/o KISHAN BHAWAN, LOWER MALL, PATIALA do hereby solemnly affirm the state as under: -



- 1. That I am the Respondent No.5 declared that the above-cited Reply and averments made therein are true to my knowledge and nothing material has been concealed therefrom.
- 2. That the contents of the accompanying content Reply are true and correct, derived from the record.
- 3. Annexures are true copies of their respective original.

[Signature]
DEPONENT

VERIFICATION:

I above named deponent verify on 22 of SEPTEMBER 2025, the averments made in the foregoing paragraph are true and correct. Nothing material has been concealed therefrom.

I identified the Deponent/ Person to whom I know personally.

[Signature]
Deputy Balesh Singh
Distt. Court, Bahawal

The Contents of this affidavit/document has been read over to the deponent He/She has accepted the true & Correct.

[Signature]
DEPONENT

Attested As Identified
NOTARY PUBLIC
PATIALA INDIA
22 SEP 2025

This Documents has been registered at Serial No. 9889 this day of 22nd Sept 2025

ਦਫਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਉਸਾਰੀ ਮੰਡਲ, ਲੋ.ਨਿ.ਵਿ.ਭੱਤੇਮ ਸਾਖਾ,
ਚੌਥੀ ਮੰਜਿਲ, ਬਲਾਕ-ਸੀ, ਮਿੰਨੀ ਸਕੱਤਰੇਤ, ਪਟਿਆਲਾ।
Tel No. 0175-2355800

Email Id: eecdptapwdbb@gmail.com

ਸੇਵਾ ਵਿਖੇ,

ਸ਼੍ਰੀਮਤੀ ਕਿਰਨ ਹਰੀਕਾ,
ਪ੍ਰਿੰਸੀਪਲ
ਦ. ਬ੍ਰਿਟਿਸ਼ ਕੋ-ਐਡ ਹਾਈ ਸਕੂਲ,
ਪਟਿਆਲਾ।

ਮੀਮੋ ਨੰ. 6099

ਮਿਤੀ: ੨੨-੦੩-੨੦੨੨

ਵਿਸ਼ਾ:- ਸਕੂਲ ਦੀ ਐਨ.ਓ.ਸੀ. ਲੈਣ ਸਬੰਧੀ।

ਹਵਾਲਾ:- ਆਪ ਦਾ ਪੱਤਰ ਨੰ. ਨਿੱਲ ਮਿਤੀ 25-02-2022

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਜੀ ਦੇ ਸਕੂਲ ਦੀ ਬਿਲਡਿੰਗ ਦੇ ਸਾਹਮਣੇ ਵਾਲੀ ਸੜਕ ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਵਿੱਚ ਪੈਂਦੀ ਹੈ। ਇਸ ਲਈ ਜੇਕਰ ਸਕੂਲ ਦੀ ਬਿਲਡਿੰਗ ਦਾ ਰੋਟ ਇਸ ਸੜਕ ਤੇ ਬੇਲਿਆ ਜਾਂਦਾ ਹੈ ਤਾਂ ਇਸ ਦਫਤਰ ਨੂੰ ਕੋਈ ਇਤਰਾਜ਼ ਨਹੀਂ ਹੋਵੇਗਾ।


ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,
ਉਸਾਰੀ ਮੰਡਲ ਲੋ.ਨਿ.ਵਿ. ਭੱਤੇਮ ਸਾਖਾ,
ਪਟਿਆਲਾ।

**Office of Executive Engineer, Construction Division, Bhatem Branch, 4th Floor,
Block-C, Mini Secretariat, Patiala.**

Email ID: eecdptnpwdpd

Tef No. 0175-3355800

At Service,

Smt. Kiran Harika, The. British K-Ed High School, Patiala.

Bhima is. 6099

Date: 22-03-2022

Subject : Regarding obtaining NOC of the school.

Reference:-Your letter No. Nil dated 25-02-2022

In connection with the above subject, it is written to you that the road in front of your school building falls under the jurisdiction of Punjab Mandi Board. Therefore, if the gate of the school building is opened on this road, then this office will not have any objection.

Executive Engineer,

Construction Division,

L.N.V. Bhatem Branch, Patiala.



|| TRUE TYPED COPY ||

Gmail

Annexure P-2
Admin Office <office@britishcoed.edu.in>

Fwd: Application Submission - Acknowledgment

Principal Office <principal@britishcoed.edu.in>
To: Admin Office <office@britishcoed.edu.in>

Thu, Sep 5, 2024 at 1:42 PM

Forwarded message

From: <monitoring-ec@nic.in>
Date: Mon, Jun 19, 2023 at 4:54 PM
Subject: Application Submission - Acknowledgment
To: <principal@britishcoed.edu.in>

	<p>Government of India Ministry of Environment Forest and Climate Change Centralized Processing Centre - Green</p>	
Acknowledgement		
You have successfully submitted your application detailed below:		
i) Proposal For	Form-A (Part-I): Diversion of Forest Land	
ii) Proposal No.	FPI/PB/OTHERS/433877/2023	
iii) Name of the Project	Permission for construction of approach Access to "THE BRITISH CO-ED HIGH SCHOOL" at Vill: Sanour Tehsil: & Distt: Patiala	
iv) Name of the User Agency	KIRAN HARIKA	
v) Forest Land Proposed for Diversion	0.1022 Ha.	
vi) Shape of Project	Non - Linear	
vii) Proposal Applied for	Form-A (Part-I): Diversion of Forest Land	
viii) Approval Granting Authority	N/A	
ix) Location of Project	PATIALA - PUNJAB	
x) Category of Proposal	OTHERS	
xi) Status of Application	DRAFT	
The proposal will be examined by the DFO on its merits. You will be intimated about the various development while processing your case through email or SMS alert.		
<p>Address: CPC Green, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003 FC Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003</p>		
Date:	19/06/2023	



Admin Office <office@britishcoed.edu.in>

Fwd: Application Submission - Acknowledgment

Principal Office <principal@britishcoed.edu.in>

Wed, Jan 24, 2024 at 10:53 AM

To: Harvinderjit Singh <hvs@britishcoed.edu.in>, Admin Office <office@britishcoed.edu.in>

----- Forwarded message -----

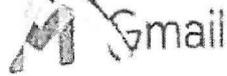
From: <monitoring-cc@nic.in>

Date: Wed, Jan 24, 2024 at 10:35 AM

Subject: Application Submission - Acknowledgment

To: <principal@britishcoed.edu.in>

	Government of India Ministry of Environment Forest and Climate Change Centralized Processing Centre - Green	
Acknowledgement		
You have successfully submitted your application detailed below:		
i) Proposal For	Form-A (Part-I): Diversion of Forest Land	
ii) Proposal No.	FP/PB/OTHERS/433877/2023	
iii) Name of the Project	Permission for construction of approach Access to "THE BRITISH CO-ED HIGH SCHOOL" at Vill: Sanour Tehsil: & Distt: Patiala	
iv) Name of the User Agency	KIRAN HARIKA	
v) Forest Land Proposed for Diversion	0.1022 Ha.	
vi) Shape of Project	Non - Linear	
vii) Proposal Applied for	Form-A (Part-I): Diversion of Forest Land	
viii) Approval Granting Authority	State Secretary (SS)	
ix) Location of Project	PATIALA - PUNJAB	
x) Category of Proposal	OTHERS	
xi) Status of Application	EDS_RAISED	
The proposal will be examined by the DFO on its merits. You will be intimated about the various development while processing your case through email or SMS alert.		
Address: CPC Green, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003 FC Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003		
Date:	24/01/2024	



Admin Office <office@britishcoed.edu.in>

Fwd: Application Submission - Acknowledgment

Principal Office <principal@britishcoed.edu.in>
 To: Admin Office <office@britishcoed.edu.in>

Thu, Sep 5, 2024 at 1:41 PM

Forwarded message

From: <monitoring-ec@nic.in>
 Date: Fri, Aug 16, 2024 at 1:17 AM
 Subject: Application Submission - Acknowledgment
 To: <principal@britishcoed.edu.in>

	Government of India Ministry of Environment Forest and Climate Change Centralized Processing Centre - Green	
<div style="border: 1px solid black; padding: 5px; display: inline-block;"> Acknowledgement </div>		
<p>You have successfully submitted your application detailed below:</p>		
i) Proposal For	Form-A (Part-I): Diversion of Forest Land	
ii) Proposal No.	FP/PB/OTHERS/433877/2023	
iii) Name of the Project	Permission for construction of approach Access to "THE BRITISH CO-ED HIGH SCHOOL" at Vill: Sanour Tehsil: & Distt: Patiala	
iv) Name of the User Agency	KIRAN HARIKA	
v) Forest Land Proposed for Diversion	0.0156 Ha.	
vi) Shape of Project	Non - Linear	
vii) Proposal Applied for	Form-A (Part-I): Diversion of Forest Land	
viii) Approval Granting Authority	State Secretary (SS)	
ix) Location of Project	PATIALA - PUNJAB	
x) Category of Proposal	OTHERS	
xi) Status of Application	EDS_RAISED	
<p>The proposal will be examined by the DFO on its merits. You will be intimated about the various development while processing your case through email or SMS alert.</p>		
<div style="border: 1px solid black; padding: 10px;"> <p><i>Address: CPC Green, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003 FC Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003</i></p> </div>		
Date:	16/08/2024	



Admin Office <office@britishcoed.edu.in>

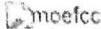
Fwd: Application Submission - Acknowledgment

Principal Office <principal@britishcoed.edu.in>
To: Admin Office <office@britishcoed.edu.in>

Thu, Sep 5, 2024 at 1:41 PM

----- Forwarded message -----

From: <monitoring-ec@nic.in>
Date: Fri, Mar 29, 2024 at 10:34 PM
Subject: Application Submission - Acknowledgment
To: <principal@britishcoed.edu.in>

	Government of India Ministry of Environment Forest and Climate Change Centralized Processing Centre - Green	
Acknowledgement		
You have successfully submitted your application detailed below:		
i) Proposal For	Form-A (Part-I): Diversion of Forest Land	
ii) Proposal No.	FPI/PB/OTHERS/433877/2023	
iii) Name of the Project	Permission for construction of approach Access to "THE BRITISH CO-ED HIGH SCHOOL" at Vill: Sanour Tehsil: & Distt: Patiala	
iv) Name of the User Agency	KIRAN HARIKA	
v) Forest Land Proposed for Diversion	0.1022 Ha.	
vi) Shape of Project	Non - Linear	
vii) Proposal Applied for	Form-A (Part-I): Diversion of Forest Land	
viii) Approval Granting Authority	State Secretary (SS)	
ix) Location of Project	PATIALA - PUNJAB	
x) Category of Proposal	OTHERS	
xi) Status of Application	EDS_RAISED	
The proposal will be examined by the DFO on its merits. You will be intimated about the various development while processing your case through email or SMS alert.		
<i>Address: CPC Green, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003 FC Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003</i>		
Date:	29/03/2024	

ANNEXURE P-2**Fwd: PARIVESH 2.0 | Application Submission - Acknowledgment**

1 message

SHUBHAM GAWANDE <shubhamgawande92@gmail.com>
To: "akshayrawt990k@gmail.com" <akshayrawt990k@gmail.com>

23 September 2025 at 10:05

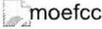
*Thanks & Regard**Adv. Shubham. V. Gawande***M-9654093025**

----- Forwarded message -----

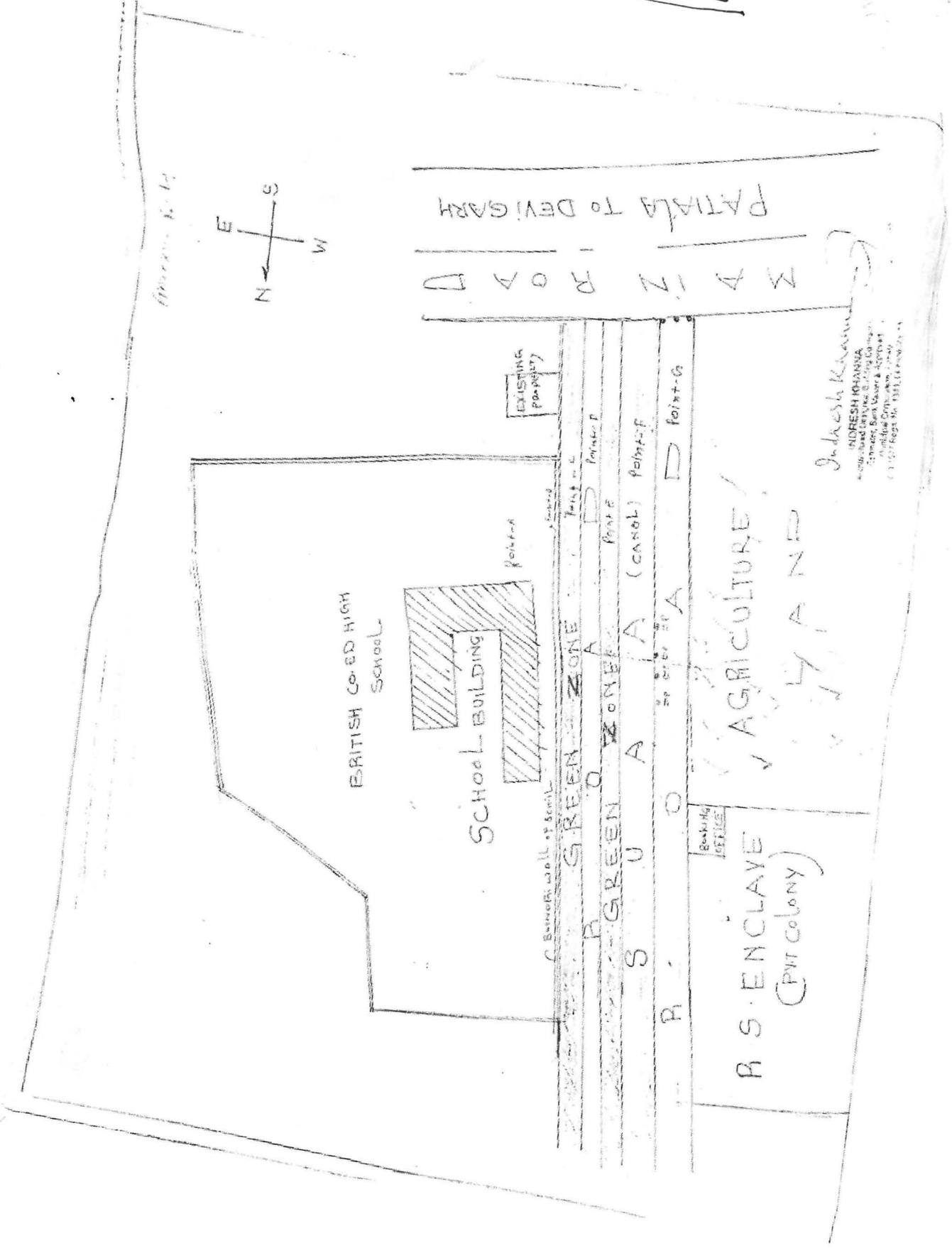
From: **Principal Office** <principal@britishcoed.edu.in>
Date: Tue, Aug 26, 2025, 2:18 PM
Subject: Fwd: PARIVESH 2.0 | Application Submission - Acknowledgment
To: SHUBHAM GAWANDE <shubhamgawande92@gmail.com>

----- Forwarded message -----

From: <monitoring-ec@nic.in>
Date: Mon, Aug 25, 2025 at 8:42 AM
Subject: PARIVESH 2.0 | Application Submission - Acknowledgment
To: <principal@britishcoed.edu.in>

	Government of India Ministry of Environment Forest & Climate Change	
Acknowledgement		
You have successfully submitted your application detailed below:		
i) Proposal For	Form-A (Part-I): Diversion of Forest Land	
ii) Proposal No.	FP/PB/OTHERS/433877/2023	
iii) Name of the Project	Permission for construction of approach Access to "THE BRITISH CO-ED HIGH SCHOOL" at Vill: Sanour Tehsil: & Distt: Patiala	
iv) Name of the User Agency	KIRAN HARIKA	
v) Forest Land Proposed for Diversion	0.0156 Ha.	
vi) Shape of Project	Non - Linear	
vii) Proposal Applied for	Form-A (Part-I): Diversion of Forest Land	
viii) Approval Granting Authority	State Secretary (SS)	
ix) Location of Project	PATIALA - PUNJAB	
x) Category of Proposal	Others (please specify)	
xi) Status of Application	EDS_RAISED	
The proposal will be examined by the DFO on its merits. You will be intimated about the various development while processing your case through email or SMS alert.		
<p>Address: CPC Green, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi – 110003 FC Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi – 110003</p>		
Date:	25/08/2025	

ANNEXURE P-3

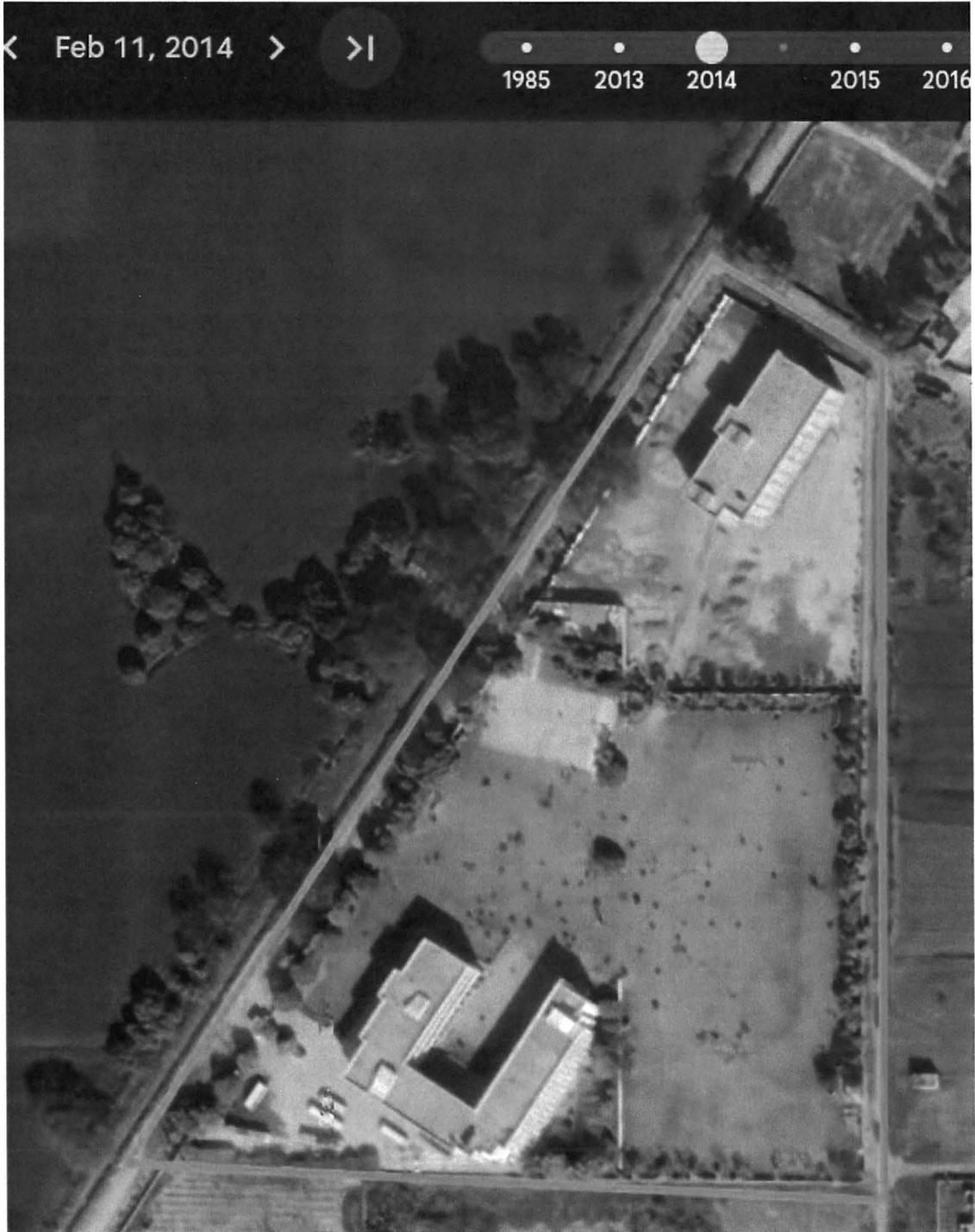


School pictures -Aerial View (Year wise)

Year 2013



Year 2014



Year 2016



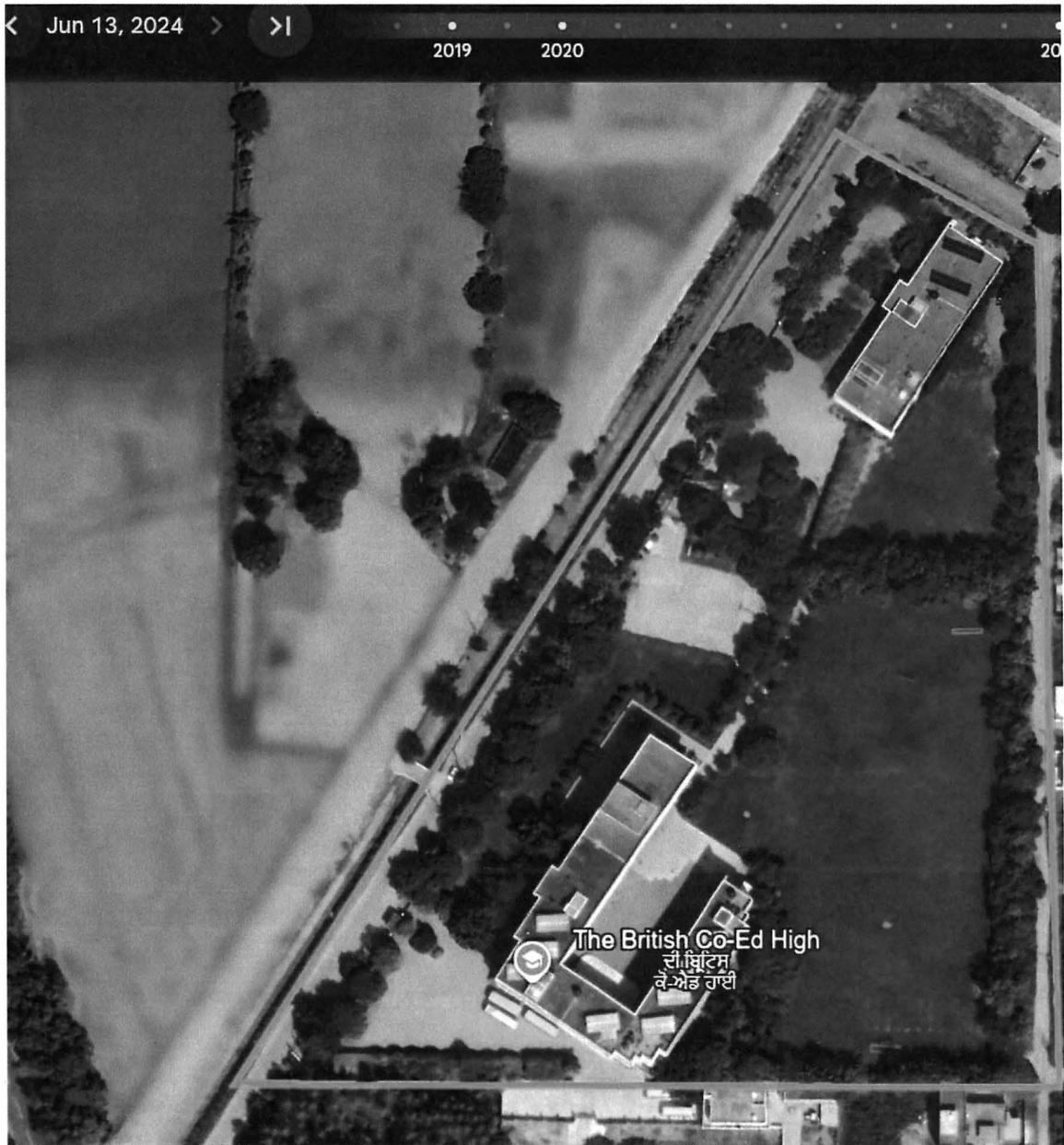
Year 2020



Year 2021



Year 2024

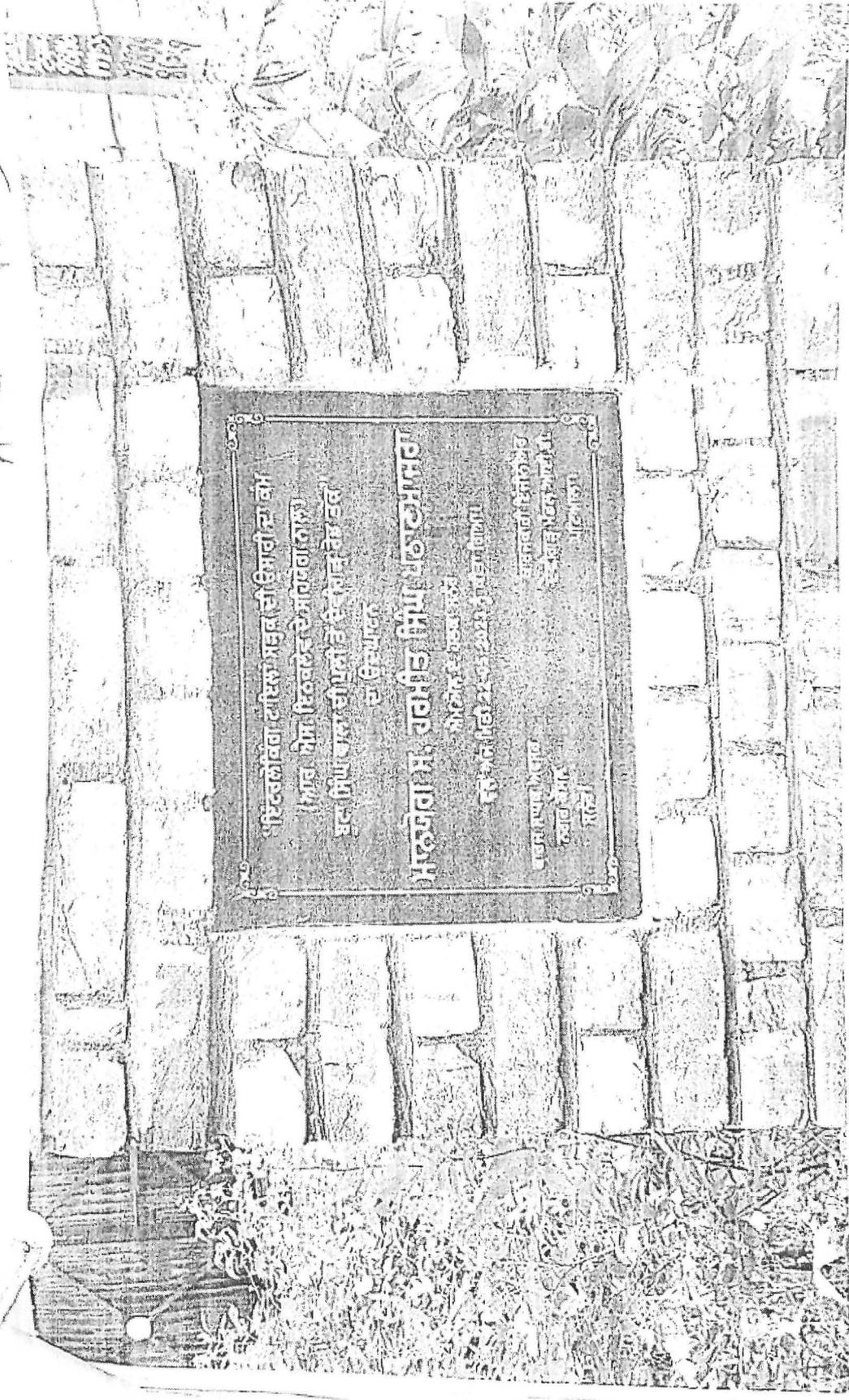


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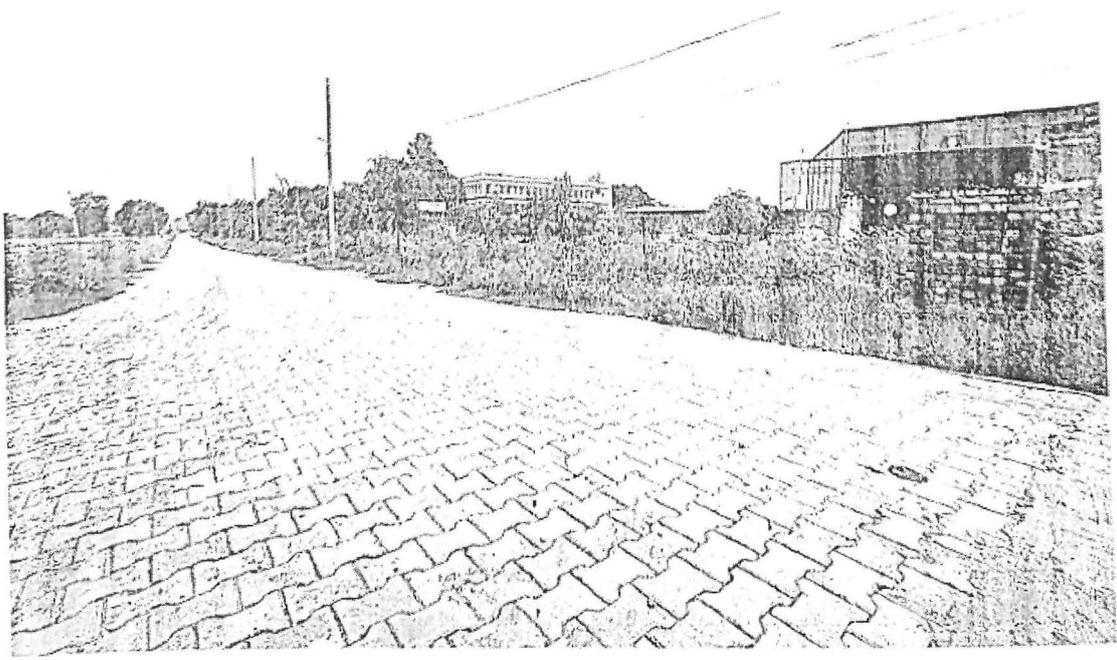
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ANNEXURE-P4
Annexure R-5





Alameda R-7





ANNEXURE P-5

Translation from Punjabi to English Version
Entry of Jamabandi year 2019-2020, Village Heir, Hadbast No 347, Tehsil Amritsar-2, Distt Amritsar

1	2	3	4	5	6	7	8.
Khewat no.	Khatoni No.	Name of owner & description	Name of cultivator & description	Source of irrigation	Khasra no	Rakba & type of land	Special remarks
	352 Total 0.42 Revenue 0.26 Swai 0.16		Puran singh s/o kishan singh s/o chanda singh 2/3 share balwinder singh s/o puran singh s/o kishan singh 1/18 share talwinder singh s/o puran singh s/o kishan singh 1/18 share gurjant singh s/o puran singh s/o kishan singh 1/18 share. Shareholder seller jasbir singh s/o dilbagh singh 6/13 share sukhjit singh s/o rajinder singh 1/2 share mala w/o harsh 1/26 share	Rajbah majitha Total 0 kanal 13 marla (0 hec 3 air 28.81 sec) cultivated 0 kanal 13 marla (0 hec 3 air 28.81 sec) canal	40//14/3 Pieces 1	0-13 (0-3-28.81) canal 0-13 (0-3-28.81)	Mutation no. 10322 Document no. 2024-25/197/1/44, dated 10/04/2024, mutation date 19/04/2024 from meenu gambhir w/o pritpal singh gambhir and simran gambhir d/o hardeep singh and payal gambhir w/o hardeep singh equal share in favour of sudarshan Kapoor s/o om parkash Kapoor khatoni no. 325 khasra no. 40//14/2(6-18) of 8/69 share area 0-16 has been sale and accepted for mutation. Mutation no. 10393 Document no. 2020-21/93/1/9393, dated 17/12/2020, mutation dated 05/06/2024 from karan khanna s/o naresh kumar s/o krishan kumar 11/320 share riya khanna w/o karan khanna s/o naresh kumar 11/320 share in favour of achint pal singh s/o narinder singh s/o kartar singh khatoni no. 343 khasra no. 43//7(8-0) of 11/160 share area 0-11 has been sale and accepted for mutation. Report no. 401 Mortgaged dated 20/05/2024 iqitable mortgaged/sewa kender application no. 61053025 dated 02/05/2024 khasra no. 62//10(8-0) of 21/160 share 1-1 and khasra no. 62//11(8-0) of 39/640 share 0-9.75 and khasra no. 62//1(7-11) of 39/302 share 0-19.5 total area 2-10.25 situated at area village heir from manish s/o uttam chand in favour of HDFC bank ltdi branch ranjit avenue, amritsar for the sum of Rs. 64,42,49,000/- had been mortgaged and area amritsar urban 110 and tughada urban and village gehlewal, tehsil ludhiana Mutation no. 10394 Document no. 2023-24/197/1/1145, dated 12/06/2023, mutation dated 05/06/2023 from achintpal singh s/o narinder singh s/o kartar singh in favour of sunita moga w/o indar kumar and neelam kalia w/o ashwani kalia equal shares khatoni no. 343 khasra no. 43//7(8-0) of 11/160 share area 0-11 has been sale and accepted for mutation. Mutation no. 10397

Translation from Punjabi to English Version
Entry of Jamabandi year 2019-2020, Village Heir, Hadbast No 347, Tehsil Amritsar-2, Distt Amritsar

1	2	3	4	5	6	7	8.
Khewat no.	Khatoni No.	Name of owner & description	Name of cultivator & description	Source of irrigation	Khasra no	Rakba & type of land	Special remarks
	348 Total 4.86 Revenue 3.04 Swai 1.82		Puran singh s/o kishan singh s/o chanda singh 1/7 share balwinder singh s/o puran singh s/o kishan singh 1/7 share joginder singh s/o puran singh s/o kishan singh 1/7 share gurjant singh s/o puran singh s/o kishan singh 1/7 share. Shareholder seller amrik singh s/o banta singh 39/568 share raj kumar s/o sardari lal 3/71 share dalip kumar s/o sardari lal 3/71 share ravinder kumar s/o shori lal 6/71 share valina w/o s.s.bedi 33/142 share surnej singh s/o banta singh 39/568 share geeta w/o raj kumar 6/71 share saroop singh s/o banta singh 39/568 share sunita w/o I.K. 11/142 share soraj d/o B.B, 11/142 share poonam w/o parveen 6/71 share	Rajbah majitha Total 7 kanal 2 marla (0 hec 35 air 91.59 sec) cultivated 7 kantal 2 marla (0 hec 35 air 91.59 sec) canal	43//4/1 Pieces 11	7-2 (0-35-91.59) canal 7-2 (0-35-91.59)	Kamlesh rani w/o raj kumar 7/160 share neelam kalia w/o ashwani kalia s/o durga parshad 1/5 share dipika Sharma w/o rotash gotam and rotash gotam s/o vijay kumar gotam equal shares 645/3872 share ruchika w/o rishi mehra 7/100 share kanchan mehra w/o sanjeev mehra 3/100 share kartik s/o vishal s/o upinder nath 565/7744 share pulkit s/o kushal s/o upinder nath 565/7744 share khasra no. 40//24/1(4-0) give permission to enter through canal fardbadr. Fardbadr has accepted. Mutation no. 9807 Document no. 2022-23/197/1/2685, document dated 09/11/2022, mutation dated 08/12/2022 from narinderpal singh s/o ajit singh in favour of sumit arora s/o pardeep kumar arora s/o chunni lal arora khatoni no. 335 khasra no. 43//15/1(6-8) of 5/64 share area:0-10 has been sale and accepted for mutation. Mutation no. 9818 Document no. 2022-23/197/1/3081, document dated 08/12/2022, mutation dated 21/12/2022 from kamlesh gupta w/o sham sunder gupta s/o raja ram gupta in favour of girija Kapoor jaju w/o rahul rajiv jaju khatoni no. 334 khasra no. 62//2(7-0) of 9/70 share area 0-18 has been sale and accepted for mutation. Mutation no. 9852 Document no. 0, dated 19/01/2023, mutation dated 19/01/2023 from harjit singh s/o dheeraj singh in favour of balwinder kaur widow and gurpreet singh, jagdeep singh s/o harjit singh s/o dheeraj singh khatoni no. 334 of 37/280 share has been inheritance and accepted for mutation. Mutation no. 9854 Document no. 2022-23/197/1/3518, document dated 20/01/2023, mutation dated 27/01/2023 from ramjet kaur w/o gurmej singh in favour of jawahar lal Kapoor s/o Kewal Krishan 60/100 share radha Kapoor w/o jawahar lal Kapoor 40/100 share khatoni no. 346 khasra no. 43//14(8-0) of 1/16 share area 0-10 has been sale and accepted for mutation. Fardbadr no. 78

Translation from Punjabi to English Version
Entry of Jamabandi year 2019-2020, Village Heir, Hadbast No 347, Tehsil Amritsar-2, Distt Amritsar

1	2	3	4	5	6	7	8.
Khewat no.	Khatoni No.	Name of owner & description	Name of cultivator & description	Source of irrigation	Khasra no	Rakba & type of land	Special remarks
	333 Total 4.69 Revenue 2.90 Swai 1.76		Sawinder kaur d/o kishan singh s/o chand singh shareholder seller savita w/o raman kumar 11/320 share ashwani kumar s/o raj kumar 23/640 share poonam d/o davinderpal singh 1/20 share m/s nand lal pari & sons pvt. Ltd. 46/640 share ritika w/o randeep singh 23/320 share tripta w/o jagdish parshad 11/160 share prem w/o subhash 11/160 share madhu nandan w/o ashwani kumar 23/640 share binni khanna s/o raman kumar 11/320 share neelam w/o ashwani s/o durga parshad 11/160 share karan khanna s/o naresh kumar s/o krishan kumar 11/320 share riya khanna w/o karan khanna s/o naresh kumar 11/320 share tarun khanna s/o naresh kumar s/o krishan kumar 11/320 share ritika khanna w/o tarun khanna s/o naresh kumar 11/320 share piyush Sharma s/o arvind Sharma s/o vidiya sagar 7/80 share hitika w/o ravdeep singh s/o harjit singh 23/320 share	Rajbah majitha Total 8 kanal 0 marla (0 hec 40 air 46.86 sec) cultivated 8 kanal 0 marla (0 hec 40 air 46.86 sec) canal	43//7 Pieces 11	8-0 (0-40-46.86) canal 8-0 (0-40-46.86)	Special remarks: Document no. 2022-23/197/1/2383, dated 03/10/2022 from sandeep sikka, type: sale deed Special remarks: Document no. 2022-23/197/1/3081, dated 08/12/2022 from vivek aggarwal, type: sale deed Mutation no. 9258 Document no. 8603 dated 09/09/2011 dated 09/07/2021 from sangeeta w/o rajesh 25/448 share jyoti w/o sanjay 25/448 share in favour of Mahesh kumar sabarwal s/o roshan lal sabarwal khasra no. 43//13/1(5-12) of 50/448 share area 0-12-5 has been sale and accepted for mutation. Mutation no. 93-4 Document no. 2021-22/197/1/132 dated 10/08/2021, dated 25/08/2021 from sawinderpal singh HUF through sawinderpal singh s/o prabhjot singh in favour of vani arora w/o sunit arora s/o jatinder arora and sunit arora s/o jatinder arora s/o ram narayan equal shares khatoni no. 342 khasra no. 43//8(8-0) of 13/160 share area 0-13 has been sale and accepted for mutation. Mutation no. 9306 Document no. 2021-22/197/1/131 dated 10/08/2021 dated 25/08/2021 from sawinderpal singh s/o prabhjot singh in favour of vani arora w/o sunit arora s/o jatinder arora and sunit arora s/o jatinder arora s/o ram narayan equal shares: khatoni no. 329 khasra no. 43//13/2(2-8) of 35/96 share area 0-17.5 has been sale and accepted for mutation. Mutation no. 9336 Document no. 2021-22/197/1/493 dated 09/09/2021, dated 23/09/2021 from deepali kandhari w/o kewal kandhari s/o anil kandhari in favour of kamlesh gupta w/o sham sunder gupta s/o raja ram gupta khatoni no. 334 khasra no. 62//2(7-0) of 9/70 share area 0-18 has been sale and accepted for mutation. Mutation no. 9345

Translation from Punjabi to English Version
Entry of Jamabandi year 2019-2020, Village Heir, Hadbast No 347, Tehsil Amritsar-2, Distt Amritsar

1	2	3	4	5	6	7	8.
Khewat no.	Khatoni No.	Name of owner & description	Name of cultivator & description	Source of irrigation	Khasra no	Rakba & type of land	Special remarks
	334 Total 4.10 Revenue 2.80 Swai 1.54		Mahinder singh s/o kishan singh s/o chanda singh shareholder seller bagwaantpal singh s/o jagjit singh 1/5 share charanjit singh s/o dheeraj singh 37/280 share reshama singh s/o karam singh r/o maga sarai 1/28 share neelam w/o vidiya sagar 9/35 share kawalnain singh s/o kuldeep singh 31/280 share deepali kandhari w/o kewal kandhari s/o anil kandhari 9/70 share pankaj s/o joginderpal 1/560 share rahul s/o joginderpal 1/560 share rohit behal s/o pawan kumar 37/560 share rashmi behal w/o rohit behal 37/560 share	Total	62//2 Pieces 2 7 kanal 0 marla (0 hec 35 air 41.00 sec) unauthorised 7 kanal 0 marla (0 hec 35 air 41.00 sec) unauthorised	7-0 (0-35-41.00) 7-0 (0-35-41.00)	Dated 24/12/2020 from neelam rani w/o ashwani s/o durga parshad in favour of narinder singh s/o kartar singh s/o partap singh khatoni no. 304/20 khasra no. 43//7(8-0) of 11/160 share area 0-11 has been sale and accepted for mutation. Mutation no. 9013 Dated 07/01/2021 from neelam kalia w/o ashwani kalia s/o durga parshad in favour of varun Kapoor s/o vipan Kapoor khasra no. 40//24/1(4-0) of 12/80 share area 0-12 has been sale and accepted for mutation. Mutation no. 9036 Dated 07/01/2021 from ram parkash s/o sidhu ram in favour of parveen kaur w/o narinder singh s/o kartar singh khatoni no. 304/21 khasra no. 43//5(7-11) of 8/151 share area 0-8 has been sale and accepted for mutation.
	335 Total 3.74 Revenue 2.342545 Swai 1.40		Puran singh s/o kishan singh s/o chanda singh shareholder seller narinderpal singh s/o ajit singh 5/64 share jatinder singh s/o pritam singh 5/128 share jatinder singh s/o gurbachan singh 1/6 share manwinder kaur jatinder singh 5/128 share rajwinder kaur w/o navtej singh s/o sukhdev singh 5/64 share Punjab urban development authority (puda) 7/32 share raghav chopra s/o baldev krishan 1/16 share aarti chopra w/o satish chopra 11/128 share brij bala w/o rakesh s/o parkash chand 11/128 share rama w/o nder mohan 5/128 share pankaj s/o nder mohan 5/128 share sukhjit kaur w/o jaswant singh w/o lakhwinder singh 5/64 share reena Kapoor w/o rajesh Kapoor s/o ram gopal 3/32 share	rajbah majitha total	43//15/1 Pieces 1	6-8 (0-32-37.49) canal 6-8 (0-32-37.49)	Mutation no. 9049 Document no. 10635, dated 07/01/2021, dated 06/03/2021 from vishal & kushal s/o upinder nath s/o kedar nath equal shares in favour of sangeeta sehgal w/o ajay sehgal & sobha chawla w/o ramesh chawla equal shares. khatoni no. 343 khasra no. 43//7(8-0) of 23/320 share area 0-11.5 has been sale and accepted for mutation. Mutation no. 9050 Document no. 10283 dated 31/12/2020, dated 06/03/2021 from ravinder kumar s/o shori lal s/o ghaniya lal in favour of angad singh s/o sujinder singh khatoni no. 343 khasra no. 43//4/1(7-2) of 6/71 share area 0-12 has been sale and accepted for mutation. Mutation no. 9056 Document no. 11435, dated 22/01/2021 dated 06/03/2021 from raj kumar s/o sardari lal and dalip kumar s/o sardari lal in favour of abhishek Kapoor s/o sanjeev kumar Kapoor s/o jugal kishore Kapoor and kanika Kapoor w/o sanjeev kumar Kapoor s/o jugal kishore and piush Kapoor s/o sanjeev kumar Kapoor s/o jugal kishore Kapoor and sanjeev kumar Kapoor s/o jugal kishore s/o sardari lal khasra no. 43//4/1(7-2) of 6/71 share area 0-12 has been sale and accepted for mutation.

Translat from Punjabi to English Version
Entry of Jamabandi year 2019-2020, village Heir, Hadbast No 347, Tehsil Amritsar-2, Distt Amritsar

1	2	3	4	5	6	7	8.
Khewat no.	Khatoni No.	Name of owner & description	Name of cultivator & description	Source of irrigation	Khasra no	Rakba & type of land	Special remarks
	338 Total 4.42 Revenue 2.763471 Swai 1.66		Sukhdev singh s/o tega singh s/o kishan singh 1/8 share kuldeep singh s/o tega singh s/o kishan singh 1/8 share davinder singh s/o tega singh s/o kishan singh 1/8 share balwinder kaur w/o tega singh s/o kishan singh 1/8 share parminder singh s/o balwant singh 7/604 share gurpreet kaur d/o harwinder singh s/o balwant singh 7/1812 share preet kanwar singh s/o harwinder singh s/o balwant singh 7/1812 share navtej singh s/o baldev singh s/o charan singh 1/1208 share shelly chhabra w/o sandeep singh 77/302 share manjit singh s/o rattan singh 1/604 share amrik singh s/o wassan singh 28/151 share balwinder kaur widow of harwinder singh s/o balwant singh 7/1812 share namrita dhawan w/o navneet dhawan s/o brij mohan 39/604 share neelam kalia w/o ashwani kalia s/o durga parshad 39/604 share parshotam singh s/o baldev singh s/o charan singh 1/1208 share	Total	62//1 Pieces 2 7 kanal 11 marla (0 hec 38 air 19.22 sec) unauthorised! 7 kanal 11 marla (0 hec 38 air 19.22 sec) unauthorised!	7-11 (0-38-19.22) 7-11 (0-38-19.22)	Mutation no. 9246 Dated 08/07/2021 from parveen kaur widow and anoop kaur d/o narinder singh s/o kartar singh equal shares in favour of achintpal singh s/o narinder singh s/o kartar singh khasra no. 343 khasra no. 43//7(8-0) of 11/320 share area 0-5-5 has been transferred and accepted for mutation. Mutation no. 9305 Document no. 2021-22/197/1/133 dated 10/08/2021 dated 25/08/2021 from inderpal singh HUF through inderpal singh s/o prabhjot singh in favour of vani arora w/o sunit arora s/o jatinder arora and sunit arora s/o jatinder arora s/o ram narayan equal shares khatoni no. 342 khasra no. 43//8(8-0) of 13/160 share area 0-13 has been sale accepted for mutation. Mutation no. 9346 Dated 28/09/2021 from gurbachan singh s/o basant singh in favour of meeta singh widow of gurbachan singh s/o basant singh khatoni no. 345 khasra no. 43//13/1(5-12) of 5/56 share has been inheritance and accepted for mutation. Mutation no. 9349 Dated 30/09/2021 from raghav Bhatia s/o vinod Bhatia in favour of munish arora s/o prem nath s/o chaturbuj arora khatoni no. 353 khasra no. 40//23/2(3-7) of 33/134 share area 0-16.5 has been sale and accepted for mutation. Mutation no. 9374 Dated 12/10/2021 from inderpal singh HUF through inderpal singh s/o prabhjot singh in favour of sunita arora s/o jatinder arora s/o ram narayan and vani arora sunita arora s/o jatinder arora equal shares khatoni no. 342 khasra no. 43//8(8-0) of 13/160 share area 0-13 has been sale accepted for mutation. Mutation no. 9454 Document no. 2021-22/197/1/1130 dated 08/11/2021 dated 22/12/2021 from neelam w/o vidiya sagar in favour of Rajeev gupta s/o kewal krishan gupta s/o parshotam das gupta khatoni no. 334 khasra no. 62//2(7-0) of 9/35 share area 1-16 has been sale and accepted for mutation. Mutation no. 9455
	399		Sukhdev singh s/o tega singh s/o kishan singh 1/8 share kuldeep singh s/o tega singh s/o kishan singh 1/8 share		62//10		